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O.A. 380/94.  
(A)

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Serial No. Order	Date of Order	Order with Signature	Date
2.	14.7.94	Call on 28.7.94 for admission and hearing. Show cause in meanwhile.	F.A. Member (A)
3.	28.7.94	Call on 29.7.94 for admission and hearing. Show cause in mean time.	Counter not fixed for admission hearing. F.A. 29/7/94 Bench
4	29.7.94		A copy of the order may be given to <del>all</del> all counsel.

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
4	29.7.94	<p>Heard Shri P.K.Routray, learned counsel for the applicant, Mr.K.C.Mohanty, learned Government Advocate for the State of Orissa, and Mr.Akhaya Mishra, learned Additional Standing Counsel (Central).</p> <p>The learned Government Advocate mentions that an order transferring the applicant from Rajnagar to Athagarh was issued on 14th July. Order No.1 passed on 24.6.94, in this case laid down that <sup>if any</sup> order passed by the Government, transferring the petitioner from Rajnagar is served on him, it shall not be operative for 10 days from the date on which such an order was served on the petitioner. Liberty was given to the petitioner to agitate his grievance, if any, during this period. But no grievance has been brought before this Bench by the applicant. The period of 10 days' stay granted to him has also expired. The G.A. also placed before me a copy of a representation from the applicant to the State Government expressing his willingness to be transferred from Rajnagar.</p> <p>Under the circumstances, there is no aspect which needs further adjudication. No new point or grievance was placed on behalf of the applicant. In fact the learned counsel for the applicant stated categorically that he has not received any instructions from the applicant after the original application was admitted. In view of these facts, the case is treated as finally closed, and the original application is accordingly disposed of.</p> <p>Send a copy of this order to the opposite parties and a copy of the order be made available to the counsel for both sides.</p>	<p>A copy of Order dt. 29.7.94 may be sent by C.P. by post.</p> <p>29/7/94</p> <p>29.7.94</p> <p>S.O. (J)</p>